

which Coal India Ltd. has been incurring losses;

(c) if so, the details thereof; and

(d) the measures taken to make the undertaking earn profit?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA):

(a) The price of coal has been revised w. e. f. 28.12.1991 to recoup the increase in the cost of production.

(b) & (c). Bureau of Industrial Costs and Prices has recently undertaken a comprehensive study of Coal India with a view to recommend suitable prices and other policy measures for the industry.

(d) Steps being taken to reduce the costs in Coal India Limited include:—

- (i) Improved manpower planning including redeployment of surplus workers and restricting the intake of new employees against vacancies caused by natural wastage.
- (ii) Control on increase in manpower through voluntary retirement schemes.
- (iii) The concept 'all men-all jobs' is being tried on an experimental basis.
- (iv) Improvement in the availability and utilisation of equipment by providing adequate workshop support, improved management of spares and timely rehabilitation of equipments.
- (v) Increase in production and production with special imposes on underground mines.
- (vi) A number of system improvements and managerial measures have been adopted to improve efficiency of operations.

Central Assistance to Government of Uttar Pradesh

4515. SHRI SHYAM LAL KAMAL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Central Assistance promised to Uttar Pradesh Government in 1990-91 and 1991-92 has not been released in full;

(b) if so, the reasons therefor;

(c) whether the withheld assistance is proposed to be released with the assistance for 1992-93; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) Formula based (Net) Central Assistance allocated and adjusted for dues during 1990-91 was released. For the Annual Plan of 1991-92, a sum of Rs. 967.14 crores has been released so far against allocation of Rs. 1044.13 crores.

(b) to (d). The balance amount would be considered for release after receiving provisional expenditure details on State Plan 1991-92 of the Uttar Pradesh State.

Percentage of Reservation

4516. DR. (SHRIMATI) PADMA: Will the PRIME MINISTER be pleased to state:

(a) whether the existing percentages of reservation for Scheduled Castes and Scheduled Tribes are based on 1971 census;

(b) if so, the reasons why the Government have not taken into account census 1981 for it; and

(c) whether the Government propose to implement the census 1981 for percentage of reservation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). The reservation percentages in respect of direct recruitment to Group 'A' and 'B' posts on All India basis are based on the census figures of 1961. No change was made in these after the 1971 census, as the population percentages of SC and ST as revealed in the 1971 Census did not warrant any change in the reservation percentages prescribed. As the 1981 census figures did not cover the State of Assam, the all India population distribution of SC/ST was not clear. The reservation percentages therefore were not reviewed.

Reservation percentages, in respect of direct recruitment to Group 'C' and 'D' posts, prescribed on local/regional basis, which were earlier based on the 1971 Census, was reviewed in the light of the population distributions indicated in the 1981 Census, and revised orders were issued in 1985 and 1986 prescribing fresh reservation percentages.

[*Translation*]

Workers in Chitra Colliery (Bihar)

4517. SHRI SIMON PARANDI: Will the Minister of COAL be pleased to state:

(a) the number of workers in Chitra Colliery, Dumka (Bihar) and the number of tribals and scheduled caste employment among them separately;

(b) whether all the displaced families of this area have been given employment there;

(c) if so, the details thereof;

(d) the number of such displaced families from which not a single member has been given employment; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE

MINISTRY OF COAL (SHRIP. A. SANGMA): (a) to (e). Information is being collected and will be laid on the Table of the House.

Public Sector Undertakings in Madhya Pradesh

4518. SHRI BARE LAL JATAV: Will the PRIME MINISTER be pleased to state:

(a) whether the public sector undertakings in Madhya Pradesh have been running into losses during the last three years;

(b) if so, whether the Union Government have asked the State Government to furnish report in this regard;

(c) if so, the report has been received from the State Government.

(d) if so, the details thereof; and

(e) the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIP. A. SANGMA): (a) to (e). Two Central Public Sector Enterprises namely NTC (Madhya Pradesh) Ltd., and South Eastern Coalfields Ltd., out of five enterprises having their registered offices in the State of Madhya Pradesh, have incurred losses continuously for the last three years. While NTC (Madhya Pradesh) Ltd. falls under the purview of sickness as defined in SICA and is required to be referred to BIFR, in the case of latter mentioned unit, enterprise-specific action is required to be taken by the concerned administrative Ministry/ Department or the management of the enterprise to improve its performance. Some of the remedial steps taken include modernisation, upgradation of technology, improvement of product-mix, financial & managerial restructuring etc. As regards M. P. State public sector enterprises, the remedial measures wherever necessary, are required to be taken by the State Government and the respective Managements under whose jurisdiction the matter falls.